

**THE HIGH COURT OF UTTARAKHAND AT NAINITAL**

**NOTIFICATION**

**No. 342/UHC/Admin.A/2022**

**Dated: November 05, 2022.**

In exercise of the powers conferred by Article 225 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Uttarakhand has been pleased to make following amendments in Rules of the Court, 1952 to recognize Communication received through FASTER System as per directions of Hon'ble Supreme Court of India, in Suo Moto Writ Petition (C) No.4/2021, IN RE: DELAY IN RELEASE OF CONVICTS AFTER GRANT OF BAIL :-

**“Amendments in Rules of the Court, 1952”**

**I. Sub-rule-(3) is inserted in Rule-43 of Chapter XVIII -**

(3) e-Authenticated copies of the Interim Orders, Stay Orders, Bail Orders and Record of Proceedings of the Supreme Court of India and High Court of Uttarakhand, communicated to the duty holders through the FASTER (Fast and Secure Transmission of Electronic Records) System via secured email domain i.e.,[xxxx@jcn.nic.in](mailto:xxxx@jcn.nic.in), shall be recognized for due compliance and execution by all the duty holders.

**II. Rule- 44A is inserted after Rule-44 of Chapter XVIII -**

**44A- e-Authenticated copies of Interim Orders, Stay Orders, Bail Orders and Record of Proceedings received through FASTER System-**

- (1) District Judge shall be responsible to receive, acknowledge the receipt and to send compliance report, of the orders of the Hon'ble Supreme Court and the High Court of Uttarakhand, sent through the FASTER system via secured email domain i.e.,[xxxx@jcn.nic.in](mailto:xxxx@jcn.nic.in).
- (2) The District Judge, on being communicated of an e-Authenticated copy of Interim Order, Stay Order, Bail Order and Record of Proceedings through the FASTER System, shall, also forward such e-Authenticated copy to the concerned Court for due compliance/execution without delay.

These amendments shall come into force with immediate effect.

**By Order of the Court**

Sd/-  
(Vivek Bharti Sharma)  
Registrar General

**No. 4955/UHC/XI-(a)-2/ Admin.A/2022**

**Dated: November 05 ,2022.**

Copy forwarded for information and necessary action to:

1. Principal Secretary, Legislative & Parliamentary Affairs, Govt. of Uttarakhand, Dehradun.
2. Secretary, Law- cum-L.R. Government of Uttarakhand, Dehradun.
3. All the District & Sessions Judges, State Judiciary of Uttarakhand.
4. Principal Judge/ Judges, Family Courts, Subordinate to High Court of Uttarakhand.
5. Director, Uttarakhand Judicial and Legal Academy, Bhowali, District Nainital.

6. Member-Secretary, State Legal Services Authority, Nainital.
7. Legal Advisor to Hon'ble the Governor, Raj Bhawan, Dehradun.
8. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
9. Registrar, State Consumer Disputes Redressal Commission, H.N. 23/16, Circular Road, Dalanwala, Dehradun.
10. Presiding Officer, Labour Courts, Dehradun, Haridwar and Kashipur, District Udham Singh Nagar.
11. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
12. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, District Nainital.
13. Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
14. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
15. Legal Advisor to Uttarakhand Public Service Commission, Haridwar
16. All the Tribunals of the State.
17. All the Registrars of the Court.
18. Secretary, High Court Legal Services Committee, Nainital.
19. P.P.S. to Hon'ble the Chief Justice with request to place the same for kind perusal of His Lordship.
20. P.S./ P.A. to Hon'ble Judges with request to place the same for kind perusal of Hon'ble Judges.
21. All the Joint Registrars/ Deputy Registrars of the Court.
22. Joint P.P.S. / Head P.S. / I/c Head B.S. of the Court.
23. P.S. to Registrar General.
24. All the Assistant Registrars/ Chief Protocol Officer/Section Officers of the Court.
25. Librarian of the Court with the directions that the above amendments be incorporated in all the relevant books immediately.
26. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar, for publication of the Notification in the next Gazette of the Uttarakhand.
27. Assistant Registrar (I.T.) of the Court with direction to upload the same on the Official website of High Court of Uttarakhand.
28. Guard file.

Deputy Registrar  
Admin.A